C.P No. 01/(MAH)/2017 M.A. No. 189/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE PARTIES: Ararya Mittara

V/s.

Secure Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

NAME

DESIGNATION

SIGNATURE

34

Counsel Dharal Kothan alw Adv Shehaat Roshen ilb K Ashar and Co

Coursel Mr. Shardul Sing alw Adv R. ta Yadav ilb Reeti Law Asso. for Petitioner

ORDER MA 189/2017 IN CP No.01/ 241,397-398/NCLT/MB/MAH/2017

On the Consent Terms arrived between the parties, now the Petitioner side has raised grievances that the arears of salary agreed to pay to the Petitioner till date has not been paid as per Clause 10 of the Consent Terms and also has not released the guarantee given by the Petitioner as per Clause 5 of the Consent Terms arrived between the parties, the Respondent side is hereby directed to report over the allegations made in respect to Clause 5 and Clause 10 of the Consent Terms on the next date of hearing.

On the Miscellaneous Application filed by the Petitioner for initiation of contempt proceedings against the Respondent side, list this matter on 29.1.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)